

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 102

New IA-2702/2024 New IA-2730/2024

In

IB-1084(ND)/2019

IN THE MATTER OF:

M/s. HDFC ERGO General Insurance Company Ltd.**APPLICANT/PETITIONER**

Vs

M/s. Prime Infra Park Pvt. Ltd.

.....**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 22.05.2024

CORAM:

SHRI M. S. S. SUNDARAM, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Aastha Vishnoi
along with Mr. Santanu Kumar, RP in person

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-2730/2024:-

This application has been filed seeking rectification in the order dated 04.04.2024. Learned Counsel for the Applicant has submitted that in this order, the extension of 60 days was granted to the Resolution Professional for the CIRP Process w.e.f. 25.03.2024. However, in the last para of the order, it has been stated that the extension has been granted for 60 days w.e.f. 25.04.2024. Therefore, it is necessary to make correction to the inadvertent error in the order. Therefore, in last line of the order, it may read "w.e.f. 25.03.2024" instead of "w.e.f. 25.04.2024". A copy of this order be read along with the main order by which the extension was granted in IA-1523/2024.

IA **disposed of** accordingly.

New IA-2702/2024:-

This application has been filed seeking to grant extension of 15 days with effect from 24.05.2024 till 07.06.2024 to complete the CIR Process.

Considering the facts and circumstances and submissions made on behalf of the Learned Counsel for the Resolution Professional, this Tribunal is inclined to extend the period of 15 days with effect from 24.05.2024 till 07.06.2024 to complete the CIR Process.

Accordingly, the IA-2702/2024 stand **allowed**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(M. S. S. SUNDARAM)
MEMBER (JUDICIAL)